NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 08/(MAH)/2017

CORAM:

.

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Shri James Martin Pereira & Ors.

V/s.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION S. No. NAME SIGNATURE KarlTamboly ? Adv. for. VaishaliShah J Respondent Bijal Kathod J 1-4

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		4	Petitionay
	Jay Lathigan		

COMMON ORDER

M.A. 632/2017 In C.P. No. 728/241-242/NCLT/MB/MAH/2017 C.P. No. 08/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. In respect of C.P. No. 08/2017 on the short issue whether the Stay granted by this Bench is to be vacated, →

<u>M.A. 632/2017 In C.P. No. 728/241-242/NCLT/MB/MAH/2017</u> <u>C.P. No. 08/241-242/NCLT/MB/MAH/2017</u>

- 3. This Bench is of the opinion that once the NCLAT vide an Order dated 11-04-2017 has expressed that if the Company Petition is not disposed off by 15th May, 2017, the interim order passed on 3rd March, 2017 shall stand vacated. Hence the stay stands vacated.
- 4. The Parties are at liberty to seek remedial action.
- 5. The matter is adjourned to 22nd January, 2018.

Sd/-BHASKARA PANTULA MOHAN Member (Judicial)

07.12.2017 _{Aah}

